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CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

C.P. No. 114 of 1996 In  
O.A. No. 648 of 1995

New Delhi this the 6th day of November, 1996

**HON'BLE MRS. LAKSHMI SWAMINATHAN, MEMBER (J)**  
**HON'BLE MR. K. MUTHUKUMAR, MEMBER (A)**

Shri Rishi Pal  
R/O Village Mehrauli  
P.O. Shahpur  
District Ghaziabad.

...Petitioner

By Advocate Shri B.S. Mainee

Versus

1. Shri V.K. Aggarwal  
General Manager,  
Northern Railway,  
Baroda House,  
New Delhi.
2. The Chief Signal Engineer,  
Northern Railway,  
Baroda House,  
New Delhi.
3. The Chief Workshop Manager,  
Signal Workshop,  
Northern Railway,  
Ghaziabad.

...Respondents

By Advocate Shri P.S. Mahendru

ORDER (ORAL)

Hon'ble Mrs. Lakshmi Swaminathan, Member (J)

This is a Contempt Petition No. 114 of  
1996 alleging wilful and contumacious non-compliance

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of the order of this Tribunal in O.A. 648/1995 dated 6.12.1995.

2. We have heard the learned counsel for both the parties and perused the records.

3. The main contention of the learned counsel for the petitioner is that the respondents have failed to give consequential benefits to the applicant/petitioner in terms of the order inasmuch as subsequent promotions after his promotion to the post of Helper Khalasi has not been given from the due date, i.e., that date when his junior has been promoted w.e.f. 1989. The respondents have on the other hand submitted that they have fully complied with the order and have regretted the delay in implementation of the directions within the stipulated period of 3 months. They have submitted that in accordance with the directions of the Tribunal, the petitioner had been promoted as Helper Khalasi from the date his immediate junior was promoted and the copy of the promotion order is annexed as Annexure R-3 promoting the petitioner w.e.f. 9.1.1990 although he has been put to actual officiation on that post w.e.f. 9.8.1996. Shri Mahendru has also handed over a notice dated 24.10.1996 promoting the petitioner to the next higher grade which is also taken on record.

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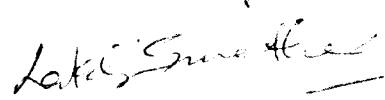
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4. In the order of the Tribunal dated 6.12.95, it has been stated that the petitioner had filed this application praying that the respondents may be directed to consider him for regularisation/absorption/promotion to the post of Helper Khalasi from the date his juniors have been regularised and promoted with all consequential benefits of fixation of pay, arrears, seniority etc. We, therefore, find that the directions of the Tribunal in terms of the prayer clause have been complied with by the respondents. Their apology for the delay in the circumstances of the case is also accepted. Accordingly, Contempt Petition is dismissed. The notice is discharged.



(K. MUTHUKUMAR)  
MEMBER (A)



(MRS. LAKSHMI SWAMINATHAN)  
MEMBER (J)

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